

**HIGH COURT LEGAL SERVICES COMMITTEE
HIGH COURT OF MANIPUR
AT IMPHAL**

NOTIFICATION

Imphal, the 16th January, 2023

No.HCM/LSC/Lok Adalat-8/

It is hereby informed to all the Members of Bar & litigants that as per the calendar prepared by National Legal Services Authority (NALSA), a “National Lok Adalat” for the High Court of Manipur will be held on **11th February, 2023** covering on all subject matters as follows:

Pre-litigation:

1. All type of Civil and compoundable Criminal cases, as may be permissible under the Act/Regulations.

Pending in the Courts:

2. Criminal Compoundable Offences.
3. NI Act cases under Section 138.
4. Money Recovery case.
5. MACT case.
6. Labour dispute cases.
7. Electricity and Water Bills cases (excluding non- compoundable).
8. Matrimonial disputes (except divorce).
9. Land Acquisition cases.
10. Services matters relating to pay and allowances and retiral benefits.
11. Revenue cases (pending in District Courts and High Courts only).
12. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits) etc.

The Ld. Bar Members and interested parties are requested to either mention before the respective Hon'ble Bench or to approach the Secretary, High Court Legal Services Committee (HCLSC) for listing any of their cases for settlement in the above stated “National Lok Adalat” on or before **31st January, 2023**.


Sd/-
(Shubham Vashist)
Secretary, HCLSC

Imphal, the 16th January, 2023

No.HCM//LSC/Lok Adalat-8/ 593-608 .

Copy to:-

1. The Advocate General, Govt. of Manipur.
2. The Govt. Advocate, Govt. of Manipur.
3. The Deputy Solicitor General of India.
4. The President, High Court Bar Association of Manipur.
5. The President, All Manipur Bar Association.
6. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
7. All the Assistant Registrar, High Court of Manipur
8. The P.S. to Hon'ble Mr. Justice M.V. Muralidaran, High Court of Manipur.
9. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Chairman, HCLSC, High Court of Manipur.
10. The P.S. to Registrar General, High Court of Manipur.
11. The P.S. to Registrar (Judl.) / (Vigilance), High Court of Manipur.
12. The P.S. to Member Secretary, MASLSA.
13. The System Analyst, High Court of Manipur.
- *for uploading the same to the official website of High Court of Manipur.*
14. The Superintendent Bench, Judl. – I, Judl. – II & Judl. III, High Court of Manipur.
- *for identifying potential cases for listing before the National Lok Adalat.*
15. Notice Board.
16. Guard file.


(Shubham Vashist)
Secretary, HCLSC